



2026:AHC:12772

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 36115 of 2025

Deepak Raikwar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vijit Saxena
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Shri Vijit Saxena, learned counsel for the applicant submits that he does not want to press the present bail application and the same may be dismissed as withdrawn with liberty to file better bail application.

In view of the statement of learned counsel for the applicant, present bail application is ***dismissed as withdrawn*** with aforesaid liberty.

(Ashutosh Srivastava,J.)

January 19, 2026
Ravi Prakash